

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL No. 102 of 2019 &
IA No. 436 of 2019

Dated : 20th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

INOX Air Products Private Limited **Appellant(s)**
Vs.
Maharashtra Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Ms. Dipali Seth

Counsel for the Respondent(s) : Mr. Raunak Jain
Mr. Vishvendra Tomar
h/f Mr. Buddy A. Ranganadhan for R-1

ORDER

Admit. Objections, if any, to stay application may be filed within two weeks, i.e. on or before 3.4.2019 with advance copy to the other side.

Learned counsel for Appellant submits that connected matters are pending before Court-II. As such, list the matter in Court-II on **03.04.2019**.

(S.D. Dubey)
Technical Member
tpd/js

(Justice Manjula Chellur)
Chairperson